

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-84(PB)/2017

IN THE MATTER OF:

M/s Jindal Saxena Financial Services Pvt Ltd **APPLICANT / PETITIONER**
Vs.
M/s Mayfair Capital Pvt. Ltd. **RESPONDENT**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**


For the APPLICANT / PETITIONER :- Mr. Anuraj Kumar Agarwal, Advocate

For the RESPONDENT :- Mr. Krishnendu Datta, Advocate
Mr. Amar Gupta, Advocate
Ms. Gauri Rishi, Advocate
Ms. Strishti Juneja, Advocate

ORDER

Learned Counsel for the parties are present and represent that the matter is part heard by the Hon'ble Principal Bench. In view of the same the matter may be placed before the Hon'ble Principal Bench on 29th August 2017.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**